

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR NO.033/20  
PS GOKALPURI  
U/s 147/148/149 IPC  
APPLICANT HASHIMUDDIN  
23.12.2020**

**This is an application for releasing of vehicle on  
superdari.**


**Proceedings conducted through VC.**

Present: None.

Be listed on 08.01.2021.

Order be uploaded on the server.

**DINESH  
KUMAR**

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Date: 2020.12.23  
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**CMM/NE/KKD/DELHI/23.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR NO.53/20, FIR NO.95/20, FIR NO.65/20, FIR  
NO.113/20, FIR NO.142/20  
PS GOKALPURI  
U/s 147/148/149 IPC  
STATE VS. MD. FAISAL**

**23.12.2020**

**This is an application U/S 207 Cr.P.C.  
Proceedings conducted through VC.**

Present: Shri Abdul Gaffar Ld. Counsel for the  
applicant/accused Mohd. Faisal.

IO is directed to supply the copy of charge sheet  
and e challan to the LD. Counsel for the accused.

The application is disposed of accordingly.

Order be uploaded on the server.

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**CMM/NE/KKD/DELHI/23.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR NO.81/20  
PS GOKALPURI  
U/s 147/148/149 IPC  
STATE VS. MD. FAISAL**

**23.12.2020**

**This is an application U/S 207 Cr.P.C.  
Proceedings conducted through VC.**

Present: Shri Abdul Gaffar Ld. Counsel for the  
applicant/accused Mohd. Faisal.

Cognizance is yet to be taken in the matter.

The said application be put up with main case on  
12.01.2021.

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Date: 2020.12.23 16:40:25 +05'30'

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**CMM/NE/KKD/DELHI/23.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR NO.94/20  
PS NEW USMANPUR  
U/s 307/324/147/148/149/120 B IPC  
STATE VS. BADSHAH KHAN**

**23.12.2020**

**This is an application for cancellation of proceedings  
u/s 82 Cr.P.C.**

**Proceedings conducted through VC.**

Present: Mr. Deepak Kumar Ld. Counsel for the  
applicant/accused Badshah Khan.

Notice be issued to the IO for 24.12.2020. IO to  
file reply on next date.

Order be uploaded on the server.

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**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/23.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR NO.94/20  
PS NEW USMANPUR  
U/s 307/324/147/148/149/120B IPC  
STATE VS. IMRAN KHAN**

**23.12.2020**

**This is an application for cancellation of proceedings  
u/s 82 Cr.P.C.**

**Proceedings conducted through VC.**

Present: Mr. Deepak Kumar Ld. Counsel for the applicant  
Shamim Khan.

It is stated in the application that Imran Khan is a  
minor and therefore, present application has been moved by his  
father Shamim Khan.

Considering the said submission, operation of  
proceedings u/s 82 Cr.P.C is stayed till NDOH.

Notice be issued to the IO for 24.12.2020.

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**CMM/NE/KKD/DELHI/23.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR NO.101/20  
PS KHAJURI KHAS  
U/s 147/148/149 IPC  
STATE VS. UMAR KHALID**

**23.12.2020**

**This is an application on behalf of applicant for  
placing on record the material facts and seeking directions.  
Proceedings conducted through VC.**

Present: Mr. Manoj Chaudhary, Ld. SPP for the State.

Ms. Rakshanda Deka Ld. Counsel for the  
applicant.

Ld. Counsel for the applicant seeks adjournment  
stating that arguing counsel is not available as he is busy in  
arguing in some other matter before Hon'ble High Court of  
Karnataka.

At request, matter is adjourned.

Be listed for arguments on the application on  
13.01.2021. Date is given at the convenience of Ld. Counsel for  
the applicant.

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**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/23.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR NO.234/20  
PS KHAJURI KHAS  
U/s 147/148/149 IPC  
STATE VS. NOT KNOWN**

**23.12.2020**

**This is an application for release of case property.  
Proceedings conducted through VC.**

Present: None.

Be listed on 08.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/23.12.2020**

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Date: 2020.12.23

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**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**SYNDICATE BANK VS. S.K.PRINTERS  
PS BHAJANPURA  
U/s 14 of SARFAESI ACT  
23.12.2020**

**This is an application for modification and clarification of order dated 13.01.2020.**

**Proceedings conducted through VC.**

Present: Ms. Sarika Singh Applicant/receiver in person in court.  
Mr. Subrat Tripathi Advocate on behalf of Creditor/Banker.  
Ahlmad has placed the main file before the court.

Present application has been moved by the receiver stating that the Court, in its order dated 13.01.2020, had not mentioned about the fee of the receiver. It is therefore prayed that order of Fee of the receiver may be passed.

At this stage, it has been brought to the notice of the court that in the original order a fees of Rs. 40,000/- was fixed by the court as fees of the receiver. The applicant/receiver has admitted that she had received the said fees. However, the property could not be attached as objections were filed in the Court. Thereafter an order of re-directions was passed on 13.01.2020 when the application of the objector was dismissed. In such circumstances, no fresh fees is required to be paid to the receiver and she has to comply with the direction of the court on the basis of fees she has already received.

The application is, therefore, not maintainable. It is dismissed and disposed of accordingly.

The original application be filed in the court within two or three days. Copy be given dasti.

Order be uploaded on the server.

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**CMM/NE/KKD/DELHI/23.12.2020**